## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.4318 TO BE ANSWERED ON 19.03.2020

#### **ELECTRIFICATION OF VILLAGES**

### †4318. SHRI ANURAG SHARMA:

Will the Minister of POWER be pleased to state:

- (a) whether all the villages in Indian territory including UTs have been electrified and if so, the details thereof;
- (b) the time by which pre-paid model is likely to be expanded in Uttar Pradesh;
- (c) whether any proposal to restart Saubhagya Scheme is under consideration of the Government;
- (d) the qualitative outcome of the modern measures being taken to increase accountability and transparency and to reduce loss of power along with the amendments being carried out in this regard;
- (e) whether power connection is cut in case ledger positive is not done despite adoption of modern system of submitting electricity bill online in Uttar Pradesh; and
- (f) if so, the directions to be given to the said State in this regard?

#### ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

- (a): As reported by the States, all the inhabited census villages across the country stand electrified as on 28.04.2018.
- (b): As reported by Government of Uttar Pradesh, so far about 13,000 pre-paid smart meters have been installed in the State and they propose to cover all consumers in the next three years.
- (c): There is no such proposal under consideration.
- (d): It has been reported by the Government of Uttar Pradesh that accountability matrix have been introduced for senior staff which is based on on-line monitoring parameters. Feeder level managers have been nominated for high loss feeders for monitoring the losses. Aerial Bunch Cables are being installed in place of open conductors to prevent theft. Armoured Service cable has been mandated for all new connections.
- (e) & (f): According to Government of Uttar Pradesh, the posting of money receipt is done on-line at the very instant a payment is received. Therefore, disconnection of such cases is not carried out. Even where the line man is carrying a disconnection list of previous day, a consumer will not be disconnected on showing the proof of payment.

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